(2021) 04 SEBI CK 0086

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 534, 535, 536 Of 2019, 438, 439, 440 Of 2020

P.F. Sundesha & Ors APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 20-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0086

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Sumit Garg, Nishant Varun, Shyam Mehta, Mihir Mody, Arnav Misra, Rahul Agarwal, K. Ashar

Judgement

1. The learned counsel for the appellant states that the settlement application has been filed in two of the connected appeals by Aksh Optifibre Ltd. and Dr. Kailash S. Choudhari. In view of the aforesaid, the matter is adjourned for a period of six weeks to enable SEBI to take appropriate decision on the settlement application. SEBI may be intimated to the Tribunal on the next date. List on June 29, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

